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CCP 217/02

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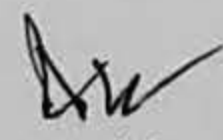
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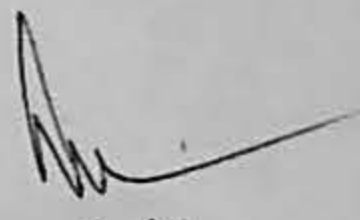
02.06.03

Hon. Maj Gen KK Srinivasa, A.M.
Hon. Mr. A.K. Bhatnagar, J.M.

Heard Sri R. Verma, learned counsel for the applicant and Sri D. Awasthi, learned counsel for the respondents.

The learned counsel for the respondents submits that the operation of the impugned orders dated 01.5.01 and 15.4.02 have been stayed till the disposal of the writ Petition no. 22752/02 by the order of Hon. Allahabad High Court dated 25.4.03. In view of the order of the Hon. Allahabad High Court, we do not consider that any useful purpose will be served by keeping this Contempt Petition alive. The Contempt Petition is dismissed, notices are discharged. In case the Hon. Allahabad High Court either vacates the stay order or decides the writ petition referred to above in favour of the applicant, the applicant may approach this Tribunal as per law.


J.M.


A.M.

Brijesh/-